Directorate General of Foreign Trade Udyog Bhawan DES-V Section

Minutes of NC-V Meeting held on 17.03.2011

The Meeting No. 51/AM-11 for the licensing year 2010-11 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 17.03.2011 in Room No.213 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

SI.	Name of the representatives & their designation	Department
1.	Sh. Shaish Kumar, Industrial Advisor	DIPP
2.	Dr. R.A.Lal, Director	R.O, TC, Noida
3.	Sh. K.C.Meena, Dy. DGFT	DGFT
4.	Sh. Kuldeep Singh, Asstt. Director	MSME
5.	Sh. Pradip Kumar, F.T.D.O	DGFT

(TEXTILES AND LEATHER ITEMS)

At the outset the Minutes of NC Meeting No.50/AM11 dated 10.03.2011 were ratified. Thereafter agenda for Meeting No. 51/AM11 dated 17.03.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

MEETING NUMBER : 51/84-ALC3/2010 **MEETING DATE** : 17.03.2011

		Party Name:KE-TECHNICAL TEXTILES PVT.LTD.	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Deferred
1	HQ File :01/81/050/00355/AM10/	RLA File :02/24/040/00171/AM10/	Lic.No/Date:0210134925 07.12.2009	Defer Date: 31.03.2011
	Decision: The Committee considere team's visit report is pending for war over to the representative of DC (MSN listing on 31.03.2011.	nt of information/details called for from	n firm. The details available ha	ve been handed

Case No.:19/42/84-ALC3/2010	11 ,	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Approved
		17.03.2011	

HQ File:01/84/050/00306/AM11/ RLA File: 06/24/040/00038/AM11/ Lic.No/Date:0610019649 09.11.2010

Decision: The Committee considered the case as per agenda and decided to ratify the advance authorizations issued in this case as per written comments of DC (MSME) vide their U.O No. 37 (5)/74/2009-10/Hosy. dated 17.03.2011 as detailed below: -

Export item	Import item	Qty allowed
Fabric made out of Man made Filament Yarn (Narrow Fabric/Tape of Size 1mm to 100mm)- 25000 Kgs.	100% Polyester Filament Yarn/ High Tenacity Yarn of polyester.	
	Rubber Thread.	3700 Kgs
Unprocessed narrow Woven Fabric/ Knitted Elastic (Size 1mm to 100mm)- 45100 Kgs.	100% Polyester Filament Yarn/ High Tenacity Yarn of polyester.	5151 Kgs
	Rubber Thread.	40000 Kgs
Unprocessed Narrow Woven Fabric/ Knitted Elastic of Spandex/ Lycra/Elastmeric Yarn (Size 1mm to 100mm)- 4900 Kgs.	Spandex / Lycra Thread	4932 Kgs
Braided Cord made of 100% Polyester Filament Yarn/ Rubber thread -25000 Kgs.	100% Polyester Filament Yarn/ High Tenacity Yarn of polyester.	15000 Kgs
	Rubber Thread.	10000 Kgs
Cord Twine made of Polypropylene Yarn -4900 Kgs.	Polypropylene Yarn	4949 Kgs
Elastic Cord /Rubber Thread and cord –47900 Kgs.	100% Polyester Filament Yarn/ High Tenacity Yarn of polyester.	4141 Kgs
Woven Elastic Tapes/ narrow Fabrics - 25000 Kgs.	100% Polyester Filament Yarn/ High Tenacity Yarn of polyester.	2000 Kgs
The DA shall be added to take year	Rubber Thread.	3000 Kgs

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

					Name:INTI DUCTS PV	EGRATED DEFE T.LTD.	NCE	Meet No/I 17.03.201	Date:51/84-ALC3/2010 1	Status: Approved	
				RLA I	File :06/24/	040/00044/AM11	I	Lic.No/Da 30.11.201	te:0610019946 0		
	Decisi	on: The	Comn	nittee cons	idered the	e case a	s per agenda	alongwi	th other	relevant papers and	went through the
	details	submit	ted by	the firm.	The Com	mittee at	ter deliberation	ns in cor	nsultation	with the representat	ives of technical
3	authori	ities pres	sent in	the meeting	g decided	to ratify t	he Advance a	uthorizati	on issued	d in this case as detail	ed below: -
	S.	Exp	oort	Export	Import ite	em	Qty. allowed	Qty.	to be		
	No	lter	n	Qty.				accounte	ed for in		
								the expo	rt item		
	1	Bullet	proof	1060 Pcs	Anti	Ballistic	3932 Sq ft.	3710 Sq	ft.		
		helmet			fabric of	relevant					
					GSM with	า +/-10%					
					variation						

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:6/46/84-ALC3/2010	1 2	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Deferred
4	HQ File :01/84/050/00341/AM11/		Lic.No/Date:0510278845 07.12.2010	Defer Date: 31.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 31.03.2011.

	Case No.:2/46/84-ALC3/2010		Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Deferred
5	HQ File :01/84/050/00337/AM11/		Lic.No/Date:0510278890 08.12.2010	Defer Date: 31.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 31.03.2011.

	Case No.:3/46/84-ALC3/2010	1 ,	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Deferred
6	HQ File :01/84/050/00338/AM11/			Defer Date: 31.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 31.03.2011.

Case No.:1/42/84-ALC3/2010	1 2	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Deferred
7 HQ File :01/84/050/00288/AM11/		Lic.No/Date:3210046325 10.12.2010	Defer Date: 31.03.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 31.03.2011.

Case No.:22/42/84-ALC3/2010	2	17.03.2011	Status: Approved
HQ File :01/84/050/00309/AM11/	RLA File :30/24/040/00050/AM11/	Lic.No/Date:3010071563 21.12.2010	

Decision: The Committee considered the case as per agenda alongwith other relevant details and perused the written comments of DC (MSME) conveyed vide their U.O No. 37 (5)/73/2009-10/Hosy. dated 17.03.2011 in other similar case. Therefore Committee decided to ratify the advance authorizations issued in this case accordingly on repeat basis as detailed below: -

Export item	Export Qty.	Import item	Qty allowed
PU Breathable	200000	Nylon Filament Yarn 70D FDY.	22668 Kgs
Coated Nylon	Mtrs.	Binding agent (NW-200).	4544 Kgs.
Textile Fabric70D		Lubricant (ST-20).	83 Kgs.
Nylon Filament/		Antistatic Agent (AS-10).	41 Kgs.
24SD FDY.		Penetrating agent (DA-50).	21 Kgs.
(Width 148 to 150		Sizing Chemical (Oil-90).	103 Kgs.
Cms. GSM- 87±10%.)		PU resin Solution (DACE-1340).	5305 Kgs.
		PU resin Solution (DACE-2111).	5634 Kgs.
		Cross-linking agent (DACE-554).	103 Kgs.
		Cross-linking agent (DACE-575/557).	165 Kgs.
		Catalyst DACE-290/(ADT-290)	l65 Kgs.
		Matting Agent (OK-412).	62 Kgs.
		Silicon oil (CT-55L).	103 Kgs.
The DA shall be and		Water repellent Solvent. (AG 7105(WR)).	329 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/43/84-ALC3/2010	Party Name:VENUS SAFETY & HEALTH PVT. LTD.,	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Approved
HQ File :01/84/050/00315/AM11/	RLA File :03/95/040/00256/AM11/	Lic.No/Date:0310609964 07.01.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
No		Qty.		
1	Textile protective respirators/dust masks (net content of exempted material in export product is 50000 Kgs.)		Non woven fabrics	59000 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:3/43/84-ALC3/2010	Party Name:SHAHI EXPORTS PVT. LTD.	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Deferred		
		Lic.No/Date:0510281253 11.01.2011	Defer Date: 14.04.2011		
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 14.04.2011.					

Case No.:4/43/84-ALC3/2010	1 ,	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Approved
HQ File :01/84/050/00318/AM11/		Lic.No/Date:0510281256 11.01.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

	S.	Export Item	Export	Import item	Qty. allowed
	No		Qty.		
	1	Men's long Bermuda	159960	100% polyester micro	303028 Sq
		made with 100%	Pcs	fiber woven fabric,	mtrs.
		polyester micro fiber		GSM- 85±10%, width-	
┸║		woven fabric, GSM-		58"	
		85±10% with lining		100% polyester tricot	212918 Sq
		100% polyester		mesh fabric, GSM-	mtrs.
		tricot mesh fabric,		60±10%, width-60"	
		GSM- 60±10% with		60% polyester cover	260385 Mtrs.
		bungee cord, cord		40% rubber thread	
		stopper, eyelet &		braided drawcord	
		waist band		Cord stopper	335920 Nos.
		drawcord, GSM-		Eyelet with washer	671900 Nos.
		85±10%		without branding	
				Waist band drawcord	1679956 Nos.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

		Par	ty Name:YESU ENTERPRISES.	Meet No/Date:51/84-ALC3/2010 Status: 17.03.2011		
			A File :00/24/040/00400/AN411/	Lie Ne/Detai001	Lic.No/Date:0910045299 28.01.2011	
		./ RL/	A File :09/24/040/00490/AM11/	II.		
consul	Itation with the reprization issued in this	esentative case as d	1	esent in the mee	• •	
S.	Export Item	Export	Import item	Qty. allowed		
S. No	Export Item	Export Qty.	Import item	Qty. allowed		

III	Party Name:IMPERIAL READYMADE GARMENTS FACTORY INDIA PVT LTD	I I	Status: Approved
HQ File :01/84/050/00346/AM11/		Lic.No/Date:0410121241 02.02.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item	Qty. allowed
1	Ladies Trousers	52463 Pcs	98% cotton 2% spandex reactive dyed twill fabric, width-53", GSM-325+/-5%	118041 Sq mtrs.
	(pants)		80% cotton 20% polyester T.C pocketing fabric, width-5758", GSM-105+/-5%	21509 Sq mtrs.
2	Ladies Trousers	14695 Pcs	98% cotton 2% spandex dyed twill fabric, width-51", GSM-340+/-5%	33063 Sq mtrs.
	(pants)		80% cotton 20% polyester T.C pocketing fabric, width-5758", GSM-105+/-5%	6025 Sq mtrs.
3	Ladies Trousers (pants)	6968 Pcs	Shrinkage 66% cotton 32% polyester 2% spandex fabric, width-58", GSM-339+/-5%	15678 Sq mtrs.
			80% cotton 20% polyester T.C pocketing fabric, width-5758", GSM-105+/-5%	2856 Sq mtrs.

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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Case No.:12/46/84-ALC3/2010	Party Name:RICHA & CO	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Approved
HQ File :01/84/050/00347/AM11/	RLA File :05/24/040/00356/AM11/	Lic.No/Date:0510282911 02.02.2011	
	sidered the case as per agenda ale	•	

in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export	Import item	Qty. allowed
S. No	•	Qty.	·	· ·
1	Ladies crinkled skirt	9550	100% cotton printed woven	45076 Sq
	Style No. 1E100230	Pcs	fabric (foil print), GSM-55+/-	mtrs.
			10%	

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:13/46/84-ALC3/2010	Party Name:SRF LIMITED	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Approved
HQ File :01/84/050/00348/AM11/	RLA File :04/24/040/00276/AM11/	Lic.No/Date:0410121264 03.02.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Item	Export Qty.	Import item		Qty. allowed
No					
1	Polyester industrial	17500000 Kgs	Polyester chips	(pet)	1837500 Kgs (with 5% wastage)
	yarn		Spin finish oil		15750 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

16	II I	ı ,	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Approved
	HQ File :01/84/050/00350/AM11/		Lic.No/Date:0210154362 03.02.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below:-

S. No	Export item	Export Qty.	Import item	Qty. allowed
1	Coverall Fire	3000 Pcs	100% cotton fabric (sort 13633), color code –	13770 Sq mtrs.

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	Master		94028-150, GSM-360+/-5%, width-150 Cms, finish –F. R	
			Reflective Tape: silver Fl. Ret. 50MM	427.482 Sq mtrs.
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	12120 Nos.
			Spring 201, pioner anti brass, metal stud buttons No15040W	12120 Nos.
			Stud 201, anti brass, metal stud buttons No10663W	18180 Nos.
			Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	18180 Nos.
			IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	3030 Nos.
			IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N-anti closed end.	6060 Nos.
2	Coverall Fire Master	4533 Pcs	100% cotton fabric (sort 13633), color code – 94057-150, GSM-360+/-5%, width-150 Cms, finish –F. R	20806.470 Sq mtrs.
			Reflective Tape: silver Fl. Ret. 50MM	645.930 Sq mtrs.
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	18313 Nos.
			Spring 201, pioner anti brass, metal stud buttons No15040W	18313 Nos.
			Stud 201, anti brass, metal stud buttons No10663W	27470 Nos.
			Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	27470 Nos.
			IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	4578 Nos.
			IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N-anti closed end.	9157 Nos.
3	Coverall Fire Master	4667 Pcs	100% cotton fabric (sort 13633), color code – 94057-150, GSM-360+/-5%, width-150 Cms, finish –F. R	21421.530 Sq mtrs.
			Reflective Tape: silver Fl. Ret. 50MM	665 Sq mtrs.
			Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	18855 Nos.
			Spring 201, pioner anti brass, metal stud buttons No15040W	18855 Nos.
			Stud 201, anti brass, metal stud buttons No10663W	28282 Nos.
			Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	28282 Nos.
			IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	4714 Nos.
			IM#TX 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N-anti closed end.	9427 Nos.
4	Coverall Fire	4300 Pcs	100% cotton fabric (sort 13633), color code –	19737 Sq mtrs.

Master	94057-150, GSM-360+/-5%, width-150 Cms, finish –F. R	
	Reflective Tape: silver Fl. Ret. 50MM	612.72 Sq mtrs.
	Cap 201-24X5. 5 pioner anti brass, metal stud buttons No.16696W	17372 Nos.
	Spring 201, pioner anti brass, metal stud buttons No15040W	17372 Nos.
	Stud 201, anti brass, metal stud buttons No10663W	26058 Nos.
	Rivet –201, 6mm, anti brass, metal stud buttons No.10681W	26058 Nos.
	IM#TX 2767 black, YKK, RGMC-5 DA O/DA OPE 14 N-anti ND-B	4343 Nos.
	IM#T X 2455 black, YKK, RGC-56 DA O/DA OPE 14 kensin N-anti closed end.	8686 0 Nos.

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:1/47/84-ALC3/2010	Party Name:VISMAYA INTERNATIONAL	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Deferred
17	HQ File :01/84/050/00351/AM11/		Lic.No/Date:0510283394 08.02.2011	Defer Date: 14.04.2011

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have neither given style No. of export item nor width of fabric asked for (in Meters). Further, the copy of application has not been received. It was therefore decided to await the same and defer the case for re-listing on 14.04.2011.

	Case No.:2/47/84-ALC3/2010	Party Name:VISMAYA INTERNATIONAL	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Deferred
18	HQ File :01/84/050/00352/AM11/		Lic.No/Date:0510283395 08.02.2011	Defer Date: 14.04.2011
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||Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have||

neither given style No. of export item nor width of fabric asked for (in Meters). Further, the copy of application has not been received. It was therefore decided to await the same and defer the case for re-listing on 14.04.2011.

	Case N	lo.:3/47/84-ALC3/2010	Party Na	11 1		Meet No/Date:51/84-ALC3/2010 17.03.2011		84-ALC3/2010	Status: Approved
	HQ File :01/84/050/00353/AM11/		RLA File	1		Lic.No/Date:0510283413 08.02.2011			
19	in consultation with the represe authorization issued in this case		resentatives					• •	I
	1 1	Ladies Blouse Style No. HA243666Ml	3450 Pcs	100% silk dyed woven fabric, GSM- 60+/-10%		9.5	Sq		
	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.								

	Case No.:4/47/84-ALC3/2010	Party Name:SYSTEM 5S PVT. LTD.	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Deferred
20	HQ File :01/84/050/00354/AM11/	RLA File :04/24/040/00302/AM11/	Lic.No/Date:0410121538 10.02.2011	Defer Date: 14.04.2011
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Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application has not been received in this case. It was decided to defer the case for re-listing on 14.04.2011.

Case No.:5/47/84-ALC3/2010	11 ,	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Approved
HQ File :01/84/050/00355/AM11/		Lic.No/Date:0510283660 10.02.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S. No	Export Iter	n	Export	Import item	Qty.	
No			Qty.		allowed	t
1	Boys shirt long		3000	100% cotton woven fabric, width	6225	Sq
	sleeve		Pcs	-57/58", GSM-140+/-10%	mtrs.	
	Style No. 804517					
2	Boys sh	irt short	3000	100% cotton woven fabric, width-	4200	Sq

	sleeve Style No. 829557	Pcs	57/58" GSM-97+/-10%	mtrs.
3	Boys shirt short sleeve Style No. 829559	3000 Pcs	88% cotton 12% linen woven fabric, width-57/58", GSM-55+/-10%	• 1

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:6/47/84-ALC3/2010	, ,	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Approved
HQ File :01/84/050/00356/AM11/		Lic.No/Date:0610020957 10.02.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in

consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

	S.	Export Item	Export	Import item	Qty.
	No	•	Qty.	•	allowed
2	1	Horse riding body protector for Adult – 12000 Pcs. Content of (i) 90% polyester 10%	Kgs	90% polyester 10% polyurethane woven texturised dyed fabric, width 58", GSM-180+/-	21989 Sq mtrs.
		polyurethane woven texturised dyed fabric- 19990 Sq mtrs. and (ii) Rubber sheet- 12218.18 Sq mtrs.		10% Rubber sheet, width-105 Cms, length-160 Cms., thickness- 11MM	- 1
	2	Horse riding body protector for Junior— 19632 Pcs. Content of (i) 90% polyester10% polyurethane woven	Kgs	90% polyester 10% polyurethane woven texturised dyed fabric, width 58", GSM-180+/-10%	32983 Sq mtrs.
		texturised dyed fabric- 29984.54 Sq mtrs. and (ii) Rubber sheet- 1832.27 Sq mtrs.		Rubber sheet, width-105 Cms, length-160 Cms., thickness- 11MM	• 1

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of +/-10%. The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:1/51/84-ALC3/2010	Party Name:GAURAV INTERNATIONAL	Meet No/Date:51/84-ALC3/2010	Status:
		17.03.2011	Deferred

23	HQ File :01/84/050/00370/AM11/		11	Def. Date: 14.04.2011
Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed the application has not been received in this case. It was decided to defer the case for re-listing on 14.04.2011.				ved that copy of

	Case No.:2/51/84-ALC3/2010	Party Name:STALWART LIFESTYLE PVT.LTD.	Meet No/Date:51/84-ALC3/2010 17.03.2011	Status: Rejected	
	HQ File :01/84/050/00371/AM11/	RLA File :05/24/040/00402/AM11/	Lic.No/Date:0510285048 03.03.2011		
24	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that from the description given against all the export item, it is not clear as to whether product is Pant, Shirt, Bag inner or otherwise for which in earlier similar case, firm were advised to mention specific description on the export side. In view of this Committee was unable to finalize the adhoc norms, hence, constrained to reject the case.				
	RLA may take suitable consequential action accordingly.				

Case No.:3/51/84-ALC3/2010	,		Status: Rejected
HQ File :01/84/050/00372/AM11/		Lic.No/Date:0710077881 07.03.2011	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in the flow chart, firm have mentioned that import item is gummed grey fabric, which is unusual as to how the fabric can be made before degumming process of yarn. Further, they have also not given stage-wise wastage in this case. The width variation of fabric asked for is +/-10%, which is not permitted. In view of this Committee was unable to finalize the adhoc norms, hence, constrained to reject the case.

RLA may take suitable consequential action accordingly.

Manual agenda cases

Case No. 467	M/s Narayan International, Noida		
NC No.51/AM11	F.No.01/84/162/514/AM11/DES-V		
Dated 17.03.2011	Request for technical opinion for classifying product Bedspread under the heading 6304 instead of 9404 .		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that firm have requested for technical opinion with regard to classification of their product i.e Bedspread under the ITC (HS) heading 6304 instead of ITC (HS) 9404. Committee also heard Sh. Vipin Kumar Agrawal, Partner in the firm, who explained the matter alongwith sample of the export product. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting felt that since the matter relates to Duty Drawback, it does not fall within the jurisdiction of Norms Committee. If Drawback Division refers the case to NC, then it can certainly give its opinion/technical view on the matter. Hence, the NC is unable to give its views and decided to withdraw the case from agenda.

Firm may be informed accordingly.

Case No. 468	Ws JCT Ltd., Phagwara		
NC No.51/AM11	F.No.01/84/50/202/AM11/DES-V		
Dated 17.03.2011	Re-fixation of input output norms in respect of Advance Authorization No.3010069298 dated 03.09.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant details and perused the written comments of DC (MSME) conveyed vide their U.O No. 37 (5)/73/2009-10/Hosy. dated 17.03.2011. The Committee accordingly decided to ratify the advance authorizations issued in this case on basis of recommendations of DC (MSME) as detailed below: -

Export item	Import item	Qty allowed
PU Breathable	Nylon Filament Yarn 70D FDY.	22668 Kgs
Coated Nylon Textile	0 0 1	4544 Kgs.
	Lubricant (ST-20).	83 Kgs.
Filament/ 24SD FDY.	Antistatic Agent (AS-10).	41 Kgs.
2.00 Lakh meters,	Penetrating agent (DA-50).	21 Kgs.
(Width 148 to 150	Sizing Chemical (Oil-90).	103 Kgs.
Cms. GSM-	PU resin Solution (DACE-	5305 Kgs.
87±10%.)	1340).	
	PU resin Solution (DACE-	5634 Kgs.
	2111).	
	Cross-linking agent (DACE-	103 Kgs.
	554).	40516
	Cross-linking agent (DACE-575/557).	165 Kgs.
	Catalyst DACE-290/(ADT-	l65 Kgs.
	290)	
	Matting Agent (OK-412).	62 Kgs.
	Silicon oil (CT-55L).	103 Kgs.
	Water repellent Solvent. (AG 7105(WR)).	329 Kgs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

NC No.51/AM11	F.No.01/84/50/176/AM09/DES-V
Dated 17.03.2011	Re-fixation of input output norms for import of Dyes and Chemicals for export of technical garments.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to defer the case for re-listing on 31.03.2011.

Case No. 470	Ws Superhouse Ltd., Kanpur		
NC No.51/AM11	F.No.01/84/50/185/AM11/DES-V		
Dated 17.03.2011	Ratification of input output norms in respect of Advance Authorization No.0610018666 dated 05.08.2010.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case as detailed below: -

S.	Export Item	Export Qty.	Import item	Qty. allowed
No				
1	Horse riding body		100% polyester woven	5818.25 Kgs
	protector for Adult –	Kgs	fabric, width 58", GSM-	
	17000 Pcs. Content		185+/-10%	
	of (i) 100% polyester		1000 Sheet NBR/PVC	2500 Kgs
	woven fabric-		Rubber fome, size- 105	
	5289.32 Kgs. and		CmsX160 Cms.,	
	(ii) NBR/PVC		thickness- 11MM	
	Rubber fome-		3500 Sheet NBR/PVC	17500 Kgs
	2272.73 Kgs. (iii)		Rubber fome, size- 105	
	Rubber fome-		CmsX160 Cms.,	
	15909.09 Kgs.		thickness- 22MM	

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 471	Ws Indo British Garments (P) Ltd., Faridabad	
NC No.51/AM11	F.No.01/84/50/54/AM10/DES-V	
Dated 17.03.2011	Ratification of input output norms in respect of Advance Authorization No.0510244229 dated 23.06.2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant details and perused the written comments of DC (MSME) conveyed vide their U.O No. 37 (5)/52/2009-10/Hosy. dated 17.03.2011. The Committee accordingly decided to ratify the advance authorizations issued in this case on basis of recommendations of DC (MSME) as detailed below-:

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	Export item	Import item	Qty. allowed./pc				
	Ultra Jacket for Men made of 100%	100% Nylon Black	6.10 sq. mtrs.				
	Nylon Black Ribstop fabric, GSM	Ribstop fabric, GSM					

The R.A shall be advised to take necessary action subject to compliance of other usual

130±10% (Style No. OW 1015-02)	130±10%	
Parka Jacket for Men made of 100%	100% Nylon oxford with	6.10 sq. mtrs.
Nylon oxford with PU clear-coated	PU clear coated fabric,	-
fabric, GSM 215±10% (Style No. OW	GSM 215±10%	
2090-N033)		
Wind Breaker made of 100% Nylon	100% Nylon 210T	4.56 sq. mtrs.
210T Taffeta PU clear coated fabric,	Taffeta PU clear coated	
GSM 70±10% (Style No. TE 9002-	fabric, GSM 70±10%	
814)		

conditions.

Case No. 472	M's Hanuman Weaving Factory, Bangalore
NC No.51/AM11	F.No.01/84/50/285/AM11/DES-V
Dated 17.03.2011	Ratification of input output norms in respect of Advance Authorization No.0710076346 dated 29.12.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to link the earlier relevant file of the applicant firm wherein norms of similar case have been finalized. The case stands deferred for re-listing on 14.04.2011.

Case No. 473	Ws Ganga Acrowools Ltd., Ludhiana
NC No.51/AM11	F.No.01/84/50/63/AM11/DES-V
Dated 17.03.2011	Ratification of input output norms in respect of Advance Authorization No.3010066652 dated 03.05.2010.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that this case was cleared by NC in its meeting held on 27.05.2010 but there was some typographical error regarding meeting No. and date of NC resulting some confusion. In view of this Committee after deliberations in consolation with representatives of technical authorities present in the meeting decided to ratify the adhoc norms against the advance authorization issued in this case in partial modification of earlier decision of NC taking cue from SION, J-7 as detailed below: -

S.	Export item	Export	Import item	Qty. allowed
No		Qty.		
1	Acrylic dyed	40000	1) Acrylic Fibre (1-3 D)	1) 700000 Kgs
	yarn (under	Kgs	2) Acrylic Fibre (5D-7	2) 521000 Kgs.
	worsted		D)	3) 22000 Kgs.
	system)		3) Cationic Dyes	4) 6.4% by weight of
			4) Mis. Chemical	export product.

The Dyes and Chemicals in respect of import item No. 3 and 4 against the subject advance authorization shall be restricted to 14% of FOB value within the overall CIF value of the licence in terms of General Note for Textiles at S.No.5. The Regional Authority shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 474	Ws Givo Ltd., Gurgaon
NC No.51/AM11	F.No.01/84/50/394/AM07/DES-V
Dated 17.03.2011	Ratification of input output norms in respect of Advance Authorization No.0510194944 dated 23.11.2006.

Decision: The Committee considered the case as per agenda alongwith other relevant details and observed that DC (MSME) vide their letter dated 21.02.2011 have sough some information/details from applicant firm against which firm have not responded so far. The Committee also noted that this case was placed before NC on account of the fact that CLA had shown this case in pending list against NC-V. In view of this Committee decided to ask applicant firm to check up the status of this case as to whether norms have been fixed or not. It was also decided to inform CLA to cross check the status of this case and if no decision

has been taken so far by NC then CLA may take up the matter with applicant firm and inform the status to Hqrs. The case stands deferred for re-listing on 28.04.2011.

Case No. 475	Ws Gaurav International, Gurgaon
NC No.51/AM11	F.No.01/84/50/446/AM05/DES-V
Dated 17.03.2011	Re-fixation of input output norms in respect of Advance Authorization No.0510143448 dated 19.11.2004.

Decision: The Committee considered the case as per agenda alongwith other relevant papers and in consultation with the representatives of technical authorities present in the meeting decided to call for the applicant firm for personal hearing before NC meeting to be held on 14.04.2011 alongwith sample, complete justification and technical person to explain the case.

The case stands deferred for re-listing on 14.04.2011.

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